

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**CORAM:**

**(CAA)-33/ND/2018**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2018.**

**NAME OF THE COMPANY: Deora Associates Pvt. Ltd. With Integrated  
Capital Services Ltd.**

**SECTION OF THE COMPANIES ACT: 241-242**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present for the Petitioner:** Mr. Pulkit Deora, Advocate


**Present for the Respondent:** Mr. Abhishek Baid & Mr. Praneet Das for SEBI  
Ms. Lakshmi Gurung, Standing Counsel for  
Income Tax Deptt. with Mr. Divey Kant,  
Advocate

**ORDER**

Ld. Counsel for the Income Tax Department submits that there are certain observations in respect of the outstanding tax liability. Let the same be filed. Ld. Counsel for the appellant company submits that all observations have been duly met. It is yet to be confirmed by the Income Tax Dept. Last opportunity is given to the Income Tax Dept. to confirm the same.

Reply of the RD is also on record. The RD has also filed their reply accepting the share valuation of the applicant company. In view of the same, they have no further objection to the sanction of the scheme.

To come up on 17<sup>th</sup> September, 2018.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**